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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI, The 18th June, 1971.

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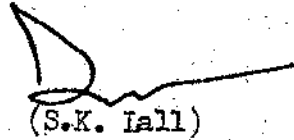
NOTIFICATION  
(INCOME-TAX)

No.194(F.No.404/35/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises:

1. Shri S.V. Panjwani
2. Shri R.K. Chaufla
3. Shri K.L. Batra
4. Shri Krishan Kumar

who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This notification shall come into force with effect from 1st July, 1971.



(S.K. Iall)

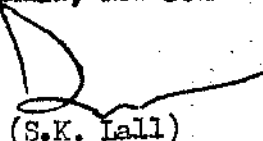
Deputy Secretary to the Govt. of India.

The Manager,  
Government of India Press,  
New Delhi.

No.194(F.No.404/35/71-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Additional Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Chief Secretary, Delhi Administration, Delhi.
5. The Accountant General, Central Revenues, New Delhi.
6. All Officers/Sections in Board's office.
7. The Comptroller and Auditor General of India, New Delhi (25 copies).
8. Bulletin Section (3 copies).
9. Guard file.



(S.K. Iall)

Deputy Secretary to the Government of India.

KK/500 copies.

No.CC/ITCC/139/58/RSP/71 - dt. 3.7.1971.